COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 88 OF 2018 & IA NO. 247 of 2018
IN
APPEAL NO. 19 OF 2018

Dated: 23rd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gurha Thermal Power Company Ltd. & Ors. … Appellant(s)
Vs.
Jaipur Vidyut Vitran Nigam Ltd. & Ors. … Respondent(s)

Counsel for the Appellant (s) : Ms. Roohina Dua
Mr. Cheitanya Madan

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-1 to R-4

Mr. R.K. Mehta
Ms. Himanshi Andley for R-5

ORDER

The learned counsel, Ms. Roohina Dua, appearing for the appellant submitted that the learned senior counsel, Mr. Sanjay Sen, appearing for the appellant has got some personal inconvenience. Therefore, she submitted that some reasonable time may kindly be granted.

Submissions made by the learned counsel appearing for the appellant, as stated above, is placed on record.

List the matter on ***11.04.2018,*** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

js/kt